

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 11-07-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(IB)/92(CHE)/2023
NAME OF THE PETITIONER : Daedong Shipping Company Ltd
NAME OF THE RESPONDENT(S) : Kandula Mineral Industries LLP
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Ld. Counsel Mr. Darshan Parikh for the Operational Creditor. Ld. Counsel Mr. Rishi Srinivas for the Respondent.

In this case settlement has been reached between the parties and memo has been filed vide Diary No.3462 dated 09.07.2024. The settlement amount is USD 70000.

Both the parties agreed that settlement has been reached and nothing survives in this case.

In view of the above, **CP(IB)/92(CHE)/2023 is dismissed as settled between the parties.**

Sd/-
RAVICHANDRAN RAMASAMY
Member (Technical)

Sd/-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk